

ORDER SHEET FOR MAGISTRATE'S RECORDS
DISTRICT: LAKHIMPUR

IN THE COURT OF ADDL. C.J.M
G.R No. 2132/18

Versus

Serial No. of Orders	Date	Order	Signature
	<u>31.03.2021</u>	<p>Accused is present.</p> <p>Judgment is delivered in the open court by reading out the operative part. Judgment is written in separate sheets and tagged with the case record.</p> <p>It is held that the witness examined by prosecution has failed to prove beyond reasonable doubts that accused Md. Anarul Haque has committed the offence punishable under section 498(A) of IPC as alleged, and as such, the said accused is acquitted of the charges under section 498(A) of IPC on benefit of doubt and he be set at liberty forthwith.</p> <p>The bail bond of the above named accused shall remain in force for another six months from today.</p> <p>Case is disposed of on contest.</p>	<p>Sd/- (Sri F.U. Choudhury) Addl. CJM, Lakhimpur</p>

NOTE - This form should be written up in English whenever possible (Sec. Vol. I, Chapter-III, Rue 22).